

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 75660 of 2016

(Arising out of Order-in-Original No 30/COMMR/DGP/DGP-I/15 dated 18.12.2015 passed by Commissioner of Central Excise & Service Tax, Durgapur.

M/s Philips Carbon Black Ltd.

27 R. N. Mukherjee Road,
Durgapur-713201.

..Appellant

VERSUS

Commissioner of Central Excise and S. Tax, Durgapur.

Satyajit Roy Sarani, City Centre, Durgapur-713216.

...Respondent

..

APPEARANCE :

None, for the Appellant

Shri J. Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. RAJU, MEMBER (TECHNICAL)

FINAL ORDER No...75450/2021

DATE OF HEARING : 30.07.2021

DATE OF DECISION : 30.07.2021

PER P.K.CHOUDHARY :

Revenue has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues of M/s Philips Carbon Black Ltd., (the appellant herein) under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

**(P. K. Choudhary)
Member (Judicial)**

Sd/-

**(Raju)
Member (Technical)**

Tushar